

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/00242/2020

Dated the Tuesday, 25th day of February, 2020

PRESENT

Hon'ble Mr.P. Madhavan, Judicial Member

Hon'ble Mr.T. Jacob, Administrative Member

M.R. Ganesh Babu (Aged 40 years)

S/o. M. Ravindranath (missing)

No.230, Eswaran Koil Street,

Rallapadi Village and post

Arni CPT

Ponneri Taluk,

Tiruvallur District-601 101.

...Applicant

(By Advocate :Mr. R. Malaichmay)

Vs.

1. Union of India Rep. By
The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai-600 002;

2. The Senior Superintendent of Post Offices,
Tambaram Division,
Tambaram-600 045;

3. The Assistant Superintendent of Post Offices,
Ambattur Sub Division,
Ambattur,
Chennai-600 053.

...Respondents

(By Advocate: Mr.Su. Srinivasan)

ORAL ORDER
(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

Applicant has filed this OA seeking the following reliefs:-

"to direct the respondents to appoint the applicant on compassionate grounds in any of the post on considering the educational qualification of the applicant and to pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. The case of the applicant is that his father initially worked as GDS at Rallapadi BO from 12.2.1981 to 18.02.1990 and he earned appointment for the post of Postman by way of competitive examination and posted as such at Padi SO on 29.3.1990. From 28.4.1990 he was found missing and his whereabouts are not known till date. The authority competent has sanctioned family pension to the mother of the applicant and she is being paid family pension. Applicant made several representations to consider his case for appointment on compassionate grounds. As directed by the respondents, he submitted documents and certificates to the 3rd respondents for taking further action. He submitted representation along with documents to the 2nd respondent on 01.09.2018 and 27.11.2018, but till date it evoked no response. Hence he filed the instant OA seeking the aforesaid relief.

3. When the matter is taken up, learned counsel for the applicant submits that since the representations made by the applicant dated 01.09.2018(Annexure-A/17) and 27.11.2018 (Annexure-A/18) in regard to his grievance are still pending with the respondents, applicant would be satisfied if the respondents are directed to consider and dispose of the said representations within a time frame fixed by the Tribunal.

4. Mr. Su. Srinivasan, Learned Standing Counsel who takes notices for the respondents has no objection to the above prayer.

5. **In view of the limited relief sought, without going into the merit, the respondents are directed to consider and dispose of the pending representations of the applicant dated 01.09.2018(Annexure-A/17) and 27.11.2018 (Annexure-A/18) as per relevant rules and regulations and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.**

6. **OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.**

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

25.02.2020

asvs